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Central Administrative Tribunal  
Principal Bench

O.A. No. 2163 of 2000

New Delhi, dated this the 20th October, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Const. Vikas Kumar No. 1351/W,  
S/o Shri Jagbir Singh,  
presently posted at Uttam Nagar Police Station,  
New Delhi-110059. .. Applicant

(By Advocate: Shri Arvind Singh)

Versus

1. Administrator of Delhi  
through the Commissioner of Police/Delhi,  
through the Dy. Commissioner of Police,  
West District,  
Rajouri Garden, New Delhi.
2. Inspector Rajinder Parshad,  
Addl. S.H.O. of Police Station,  
Patel Nagar, New Delhi. .. Respondents

ORDER (Oral)

MR. S.R. ADIGE, VC (A)

Applicant seeks a direction to supply him copies of the relevant document as demanded through Annexure 'D' of the O.A. and allow ~~applicant~~ <sup>him</sup> the assistance of a Defence Assistant during the D.E. proceedings. A prayer has also been made to recall the witnesses for cross-examination by the Defence Assistant i.e. the witnesses who have been examined prior to supplying the copies.

2. We have heard applicant's counsel Shri Arvind Singh.

3. Shri Singh states that applicant has filed a detailed representation in this regard to Dy. Commissioner of Police (West Dist.) on 12.10.2000

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(Annexure G) which has not been disposed of respondents as yet.

4. If these submissions are correct this O.A. is disposed of with a direction to Respondents to dispose of the applicant's aforesaid representation dated 12.10.2000 in accordance with rules and instructions under intimation to applicant within two months from the date of receipt of a copy of this order. In this connection respondents should also consider in accordance with rules and instructions applicant's request for recall of the witness who has been examined prior to supply of copies of documents sought by applicant.

5. Till the aforesaid representation is disposed of Respondents should not examine further witnesses in the D.E.

6. If any grievance still survives it will be open to applicant to agitate the same through appropriate original proceedings in accordance with law, if so advised.

7. Let a copy of the O.A. be annexed along with copy of this order to respondents.

8. The O.A. is disposed of accordingly. No costs.

A. Vedavalli  
(Dr. A. Vedavalli)  
Member (J)

S.R. Adige  
(S.R. Adige)  
Vice Chairman (A)